Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Dec/202324/20 **DATED:** 15/01/2024

Please Note

I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Dec/202324/20 dated 15/01/2024 of Norms Committee - I for the year 2023-24 was held on 15/01/2024 under the Chairmanship of HARDEEP SINGH,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

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2	Shri Rahul Bhardwaj, AD	MSME
3	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY
4	Shri S. K. Jain, Consultant	DPIIT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
6	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
7	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	**Name and Designation**	**Department**
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

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Location: DGFT(HQ)

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000977AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the application does not reflect the AA No. However, it was checked from the attachment that the AA No. is 0510304453 dated 30.09.2011. After due deliberation, the Committee **decided to fix** the ad-hoc norms as per comments of MHI dated 11.01.2024, as under:

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly. RA should ensure that no court case or ECA case is pending against this AA No., before issuing redemption.

Case No.	2 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000980AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the application does not reflect the AA No. The Committee, therefore, decided to check the same and call for the information of the AA No. from the applicant.

Case stands deferred.

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Location: DGFT(HQ)

Case No.	3 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000985AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the application does not reflect the AA No. The Committee, therefore, decided to check the same and call for the information of the AA No. from the applicant.

Case stands deferred.

Case No.	4 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003008AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the application does not reflect the AA No. However, it was checked from the attachment that the AA No. is 0510238811 dated 24.03.2009. After due deliberation, the Committee **decided to fix** the ad-hoc norms as per comments of MHI dated 10.01.2024, as under:

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

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Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly. RA should ensure that no court case or ECA case is pending against this AA No., before issuing redemption.

Case No.	5 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004901AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per recommendation of the Special Committee published in the minutes of meeting dated 15.12.2023 & as per comments of Consultant (SKB) dated 15.01.2024, as under:

i. The wastage is allowed as per actual basis, on various parts manufactured by Aluminum Alloys and Alloy steels plates/sheets/billets, subject to the condition of 10% recovery on Aluminum Alloys and 5% recovery on Alloy steels.
ii. Components are allowed on net-to-net basis under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005147AM23
RA File Number	NA
Licence No and Date	0410162317/null

Norms Committee Decision:

Case deferred for the comments of TE.

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Case No.	7 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006893AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the application does not reflect the AA No. The Committee, therefore, decided to check the same and call for the information of the AA No. from the applicant.

Case stands deferred.

Case No.	8 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00273275AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per recommendation of the Special Committee published in the minutes of meeting dated 15.12.2023 & as per comments of Consultant (SKB) dated 15.01.2024, as under:

Export items No. 1 TO 194, Quantity: 1 Number each

Items of import:

I. Aluminum Alloy/Plates/Sheet/Extrusion

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II. Components

i. The wastage is allowed as per actual basis, on various parts manufactured by Aluminum alloy/Plates/Sheets/Extrusions, subject to the **condition of 10% recovery on Aluminum Alloys.**

ii. Components are allowed on **net-to-net basis under GN-4 with** accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004211AM24
RA File Number	092404000450 AM11
Licence No and Date	0910045023/03/01/2011
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004298AM24
RA File Number	092404000140 AM13
Licence No and Date	0910053280/18/07/2012
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	11 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004213AM24
RA File Number	072404000019 AM14
Licence No and Date	0710095521/22/05/2013
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00000116AM24
RA File Number	092404000074 AM14
Licence No and Date	0910056105/23/05/2013
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.11.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information. Case stands rejected.	

Case No.	13 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00004592AM23
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	14 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004226AM24
RA File Number	039404000415 AM15
Licence No and Date	0310788788/05/09/2014

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.12.2023 followed by reminder on 29.12.2023 for furnishing the requisite information/documents. However, no information has since been received. The Committee decided to issue **the final reminder** to the applicant for providing the required information within 15 days.

Case stands deferred.

Case No.	15 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM REVIW00004231AM24
RA File Number	039404000580 AM15
Licence No and Date	0310789333/17/09/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004260AM24
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00002029AM23
RA File Number	052304000292 AM16
Licence No and Date	0510395884/12/10/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has submitted the DL reply on the portal. The Committee, therefore, decided to refer the DL reply to the concerned TE for examination and comments. Case stands deferred.	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	18 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006698AM23
RA File Number	072404000324 AM17
Licence No and Date	0710110899/04/01/2017

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

i. Import item shall be of relevant grade and size as contained/utilized in the export items and its quantity may be allowed as 1.02 Mtrs./Mtr. content in the export items.

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	20 / NC/1/MEET/Dec/202324/20

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Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006038AM23
RA File Number	072404000099 AM18
Licence No and Date	0710111809/22/06/2017

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by reminder on 20.10.2023 & 19.11.2023 for furnishing the requisite information/documents. However, no information has since been received. The Committee decided to issue **the final reminder** to the applicant for providing the required information within 15 days.

Case stands deferred.

Case No.	21 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004816AM24
RA File Number	NA
Licence No and Date	0410163398/03/08/2017

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	22 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006039AM23
RA File Number	072404000187 AM18
Licence No and Date	0710112252/10/10/2017

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Location: DGFT(HQ)

Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by reminder on 20.10.2023 & 19.11.2023 for furnishing the requisite information/documents. However, no information has since been received. The Committee decided to issue **the final reminder** to the applicant for providing the required information within 15 days. Case stands deferred.

Case No.	23 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005233AM23
RA File Number	052404000369 AM18
Licence No and Date	0510404639/17/11/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004257AM24
RA File Number	039404000651 AM18
Licence No and Date	0310817226/22/11/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.12.2023 followed by reminder on 29.12.2023 for furnishing the requisite information/documents. However, no information has since been received. The Committee decided to issue **the final reminder** to the applicant for providing the required information within 15 days.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case stands deferred.

Case No.	25 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006701AM23
RA File Number	072404000293 AM18
Licence No and Date	0710112742/24/01/2018

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

i. Import item shall be of relevant grade and size as contained/utilized in the export items and its quantity may be allowed as 1.02 Mtrs./Mtr. content in the export items.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018

Norms Committee Decision:

The Committee considered the case as per agenda and **noted the** comments of Consultant (Tech-3) dated 12.01.2024. The Committee further noted that this is a review application and this has to be examined as per the justification given in the review application. The Committee decided to refer back the case to concerned TE for examination and comments.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

Case stands deferred.

Case No.	27 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00003245AM23
RA File Number	052404000172 AM19
Licence No and Date	0510407035/02/07/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006481AM23
RA File Number	072404000195 AM19
Licence No and Date	0710114143/19/11/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00001039AM23

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	318304000139 AM19
Licence No and Date	3110067252/12/12/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.11.2023 followed by several reminders for furnishing the requisite information/documents. However, no information has since been received. The applicant through email dated 15.01.2024 has informed that the required information will be submitted in due course and some time may given to them for submitting the reply. The Committee, therefore, decided to wait for the reply within 15 days**.**

Case stands deferred.

Case No.	30 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005979AM24
RA File Number	052404000738 AM19
Licence No and Date	0510410085/28/03/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 14.12.2023 was issued to the firm followed by reminders dated 29.12.2023 and 13.01.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	31 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00003726AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	022404000038 AM20
Licence No and Date	0210209240/11/06/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 14.12.2023 was issued to the firm followed by reminders dated 29.12.2023 and 13.01.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	32 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	018005000101AM20
RA File Number	092404000138 AM20
Licence No and Date	0910067697/26/06/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 25.10.2022 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 05.09.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	33 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004326AM23

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Location: DGFT(HQ)

RA File Number	318304000050 AM20
Licence No and Date	3110067460/01/07/2019

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (Tech-3) dated 12.01.2024, as under:

i. Import items No. 1 may be allowed as 70700 kg. including 34% wastage.
ii. Import items No. 2 may be allowed as 80800 kg. including 34% wastage.
iii. Import items No. 3 may be allowed as 170500 kg. including 20% wastage.
iv. Import items No. 4 may be allowed as 253600 kg. including 32% wastage.
v. Import items No. 5 may be allowed as 162800 kg. including 54% wastage.
vi. Import items No. 6 may be allowed as 85400 kg. including 32% wastage.
vii. Import items No. 7 may be allowed as 72100 kg. including 30% wastage.
viii. Import items No. 8 may be allowed as 87600 kg. including 26% wastage.
ix. Import items No. 9 may be allowed as 112500 kg. including 34% wastage.
x. Import items No. 10 may be allowed as 100500 kg. including 25% wastage.
xi. Import items No. 11 may be allowed as 87700 kg. including 32% wastage.
xii. Import items No. 12 may be allowed as 225900 kg. including 50% wastage.
xiii. Import items No. 13 may be allowed as 68000 kg. including 21% wastage.
xiv. Import items No. 14 may be allowed as 63800 kg. including 27% wastage.
xv. Import items No. 15 to 22 may be allowed as net-to-net as per GN-4.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006040AM23
RA File Number	072404000154 AM20
Licence No and Date	0710115616/28/10/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by reminder on 20.10.2023 & 19.11.2023 for furnishing the requisite information/documents. However, no information has since been received. The Committee decided to issue **the final reminder** to the applicant for providing the required information within 15 days.

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Location: DGFT(HQ)

Case stands deferred.

Case No.	35 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 14.12.2023 was issued to the firm followed by reminders dated 29.12.2023 and 13.01.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	36 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006943AM24
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 14.12.2023 was issued to the firm followed by reminders dated 29.12.2023 and 13.01.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

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Location: DGFT(HQ)

Case stands deferred.

Case No.	37 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005346AM23

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RA File Number	052404000185 AM21
Licence No and Date	0510414677/22/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 28.08.2023 and as per Sub-Committee's report, as under:

i. Taking cue from SION C 397 and as per report of the Sub-Committee, quantity of import items at Sl No. 1 to 6 may be allowed as 1.10 Kgs/Kg content in the export items.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	EMERSON MEASUREMENT SYSTEMS AND SOLUTIONS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00000020AM24
RA File Number	342404000117 AM21
Licence No and Date	3410046279/11/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.11.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	41 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00002463AM23

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Location: DGFT(HQ)

RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	018005000634AM21
RA File Number	092404000347 AM21
Licence No and Date	0910069252/23/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information. Case stands rejected.	

Case No.	43 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	018005000635AM21
RA File Number	092404000348 AM21
Licence No and Date	0910069258/24/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of	

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Date: 01-Feb-2024 18:33:30
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Location: DGFT(HQ)

Consultant (SKB) dated 15.01.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	TURBINE BLADES (Net content of import item shall be 476.85 kgs which should be reflected in the shipping bills and invoice)	255 NOS	STAINLESS STEEL BARS) (GRADE 10705 SIZE: 54MMX181MM, 70MMX118MM)	3327.75 KGS INCLUSIVE OF 597.86% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE:

1. Wastage on the net weight of imported stainless steel in the export product.

2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00007657AM24
RA File Number	052304000205 AM21
Licence No and Date	0510415387/01/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (SKB) dated 15.01.2024, as under:

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SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	AUTOMATIC REGULATING OR CONTROLLING INSTRUMENTS AND APPARATUS - OTHER INSTRUMENTS AND APPARATUS: - OTHER (SUPPLY OF PIPING AND VALVE SKID(S) - TRAIN -1 AND TRAIN-2)	585 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B &C,API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			CARBON STEEL WELDED PIPE, Electro Fusion Aer Welded Pipes SA / A 672 B / C 60 CL 12 / CL 22 ,SA / A 134 GR. A 283 D. S.A.W, APL 5L GRADE B,SA / A 672 B 70 CL 12 / CL 22 / SA/A 358	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS-STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES, SA/A 312 TP 304 TO 316 , 321 & 347 ,TP 316 L / TP 304 L/ TP 317 L,DUAL GRADE - TP 304 / 304 L & TP 316 / 316 L & TP 317 / 317 L,	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL, SA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2 (LTCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			FLANGES STAINLESS STEEL, SA/A 182 GR F 304 TO F 316, F 321 & F 347,SA/A 182 F 317 L / 347 L/ 316 L ,DUAL GRADE - F 304 / 304 L , F 316 / 316 L & F 317 / 317 L	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING CARBON STEEL, SA/A 234 WPB / WPC,SA/ A 420 WP L 6, SA/A 106 GR. B/ REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / /SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING STAINLESS STEEL,SA/A 403 WP 304 TO WP 316, WP 317, WP 347,	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

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SA/A 403 WP 304 L/WP 316 L/ WP 317 L , DUAL GRADE - WP 304 / 304 L , WP 316 / 316 L & WP 317 / 317 L , Fittings, SA/A 358 GR. TP316/316L, CL 1 REDUCERS / ELBOW / END CAPS/ TEE / COUPLING / Gasket, KLINGERSIL C-4440/SOCKOLET/ WELDOLET / Y PIECE / MEGALET	
VALVES (PCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
Hardware - Stud Bolts etc..	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
PLATES, 10 MM & Above 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
H SECTION / WT SECTION - CHANNEL, ANGLE, BEAM, (S275JR / S355JR / ASTM A36/ABS GR.A /)	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES, PLATES HOLLOW SECTIONS, AND ALSO COMPONENTS SHOULD BE MATCHED WITH THE GRADES AND SIZES OF THE PIPES, PLATES, HOLLOW SECTION AND ALSO COMPONENTS IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005631AM23
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	46 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005632AM23
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	47 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005633AM23
RA File Number	072404000186 AM21
Licence No and	0710117091/05/10/2020

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Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	48 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005634AM23
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	49 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	018005000655AM21
RA File Number	092404000368 AM21

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0910069299/06/10/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005635AM23
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information. Case stands rejected.	

Case No.	51 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00002509AM23
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 14.12.2023 was issued to the firm followed by reminders dated 29.12.2023 and 13.01.2023. However, no information has	

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Location: DGFT(HQ)

been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	52 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004140AM23
RA File Number	082404000285 AM21
Licence No and Date	0810149041/11/11/2020

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	53 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004567AM23
RA File Number	072404000190 AM21
Licence No and Date	0710117268/12/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. Case history along with copies of correspondences in chronological order.
ii. Earlier decisions of the norms committee.
iii. Rationale for review of NC decision.
iv. Product Catalogue.

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v. Detail technical note on manufacturing process including the relevant flow sheet.
vi. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	54 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00035464AM21
RA File Number	092404000483 AM21
Licence No and Date	0911000015/10/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00035471AM21
RA File Number	092404000484 AM21
Licence No and Date	0911000016/10/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

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Location: DGFT(HQ)
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Case No.	56 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00045915AM21
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	57 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	58 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005562AM23
RA File Number	05AA04021392 AM21
Licence No and Date	0511000597/05/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Case No.	61 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00004978AM24
RA File Number	03AA04015155 AM21
Licence No and Date	0311000664/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer this case to MHI for examination and comments. Case stands deferred.	

Case No.	63 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21

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Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0711000314/19/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.06 (i) of FTP and it is not required to be ratified by the Norms Committee. As per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.06 (i) of FTP and it is not required to be ratified by the Norms Committee. As per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action.

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Dec/202324/20

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Date: 01-Feb-2024 18:33:30
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Location: DGFT(HQ)

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Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

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Location: DGFT(HQ)

Case No.	71 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MIDDLEBY INDIA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00103696AM21
RA File Number	07AA04009395 AM21
Licence No and Date	0711000679/15/03/2021
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that deficiency reply from applicant has been received. The Committee, therefore, decided to refer the case to the concerned TE for examination and comments.

Case stands deferred.

Case No.	74 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00116883AM21
RA File Number	05AA04022556 AM21
Licence No and Date	0511001975/30/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.11.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	75 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00019536AM22
RA File Number	05AA04022390 AM21
Licence No and Date	0511002206/15/04/2021
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.11.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	76 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00007614AM24
RA File Number	07AA04002228 AM22
Licence No and Date	0711000972/26/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. To submit a complete colored drawing, which could indicate the presence of imported input in the export product?
ii. What are the requirements of indigenous input for manufacturers of export products? If, yes submit a list of the inputs required for manufacturing of export product. Accordingly, revise the Appendix 4E indicating indigenous inputs.
iii. What is the total weight of export product? What is the weight of imported inputs and also weight of indigenous inputs? Submit all details in the excel sheet.
iv. Submit detailed application of the imported inputs in the export product.

Case stands deferred.

Case No.	77 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00007516AM24
RA File Number	04AA04002273 AM22
Licence No and Date	0411000825/17/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (SKB) dated 15.01.2024, as under:

Sl No	AA No & DATE	ITEM OF EXPORT	QTY	ITEMS OF IMPORT	QUANTITY RECOMMENDED
	0411000825 DATED 17.05.2021	RADIATOR CORE ASSY (14) To Part No. R30673-1230	80000 NOS	1. FIN 14 To Part No. E19811-0050	1.02 KGS/KGS ON NET WEIGHT OF FIN 14 IN THE EXPORT PRODUCT.
				2. TUBE 14 To Part No. R47423-2190	1.01 KGS/KGS ON NET WEIGHT OF TUBE 14 IN THE EXPORT PRODUCT.
				3. HEADER PLATE 14 To Part No.R42923-0480	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
				4. SIDE PLATE 14 To Part No.R47243-1540	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
				5. BRAZING FLUX To Part No.E19811-0350	2400.00 KGS

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Name: Santosh Kumar Dubey(Deputy DGFT)
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HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005934AM24
RA File Number	05AA04020921 AM22
Licence No and Date	0511002951/03/06/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred

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Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	82 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00142739AM22
RA File Number	09AA04008186 AM22
Licence No and Date	0911001242/20/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (SKB) dated 15.01.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	TURBINE BLADES (Net content of the import item shall be 1515.90 kgs which should be reflected in the shipping bills and invoice)	815 NOS	BLADE MATERIAL (STAINLESS STEEL BARS)(GRADE 10705 SIZE: 76X195, 62X182, 86X146, 58X130, 75X130, 66X120, 66X112, 66X104 MM)	10154.90 KGS INCLUSIVE OF 569.89% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

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Location: DGFT(HQ)

NOTE:

1**. Wastage on the net weight of imported stainless steel in the export product.**

2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00146842AM22
RA File Number	07AA04013445 AM22
Licence No and Date	0711001542/26/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	84 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00148590AM22
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021

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Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	85 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005958AM24
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	86 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00162953AM22
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of

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Location: DGFT(HQ)

requisite information.

Case stands rejected.

Case No.	87 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	OILMEC DRILLING EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00176299AM22
RA File Number	05AA04067424 AM22
Licence No and Date	0511004465/03/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00196746AM22
RA File Number	03AA04080207 AM22
Licence No and Date	0311007325/28/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Meity dated 28.12.2023, as under: **Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.** RA concerned may take suitable consequential action accordingly.	

Case No.	91 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00241248AM22
RA File Number	07AA04038536 AM22
Licence No and Date	0711002290/03/11/2021
Norms Committee Decision:	

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	92 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to check the export item as to whether it is covered under scomet/restricted item, from the concerned division.

Case stands deferred.

Case No.	93 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005465AM23
RA File Number	56AA04006693 AM22
Licence No and Date	5611000608/22/11/2021

Norms Committee Decision:

Case deferred for the comments of TE.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

Case No.	94 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005466AM23
RA File Number	56AA04009568 AM22
Licence No and Date	5611000656/09/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005462AM23
RA File Number	56AA04006992 AM22
Licence No and Date	5611000685/20/12/2021
Norms Committee Decision:	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for the comments of TE.

Case No.	97 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005463AM23
RA File Number	56AA04007039 AM22
Licence No and Date	5611000684/20/12/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	98 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00007710AM24
RA File Number	56AX04000017 AM22
Licence No and Date	5611000697/22/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (Tech-1) dated 14.01.2024, as under:

i. All the import items may be allowed with 5% wastage as 1.05 Meter/1.00 Meter of Rel. width and thickness in export.

RA concerned may take suitable consequential action accordingly.

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Location: DGFT(HQ)

Case No.	99 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	102 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00007709AM24
RA File Number	56AX04000058 AM22
Licence No and Date	5611000774/01/02/2022
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (Tech-1) dated 14.01.2024, as under:

i. All the import items may be allowed with 5% wastage as 1.05 Meter/1.00 Meter of Rel. width and thickness in export.

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005928AM24
RA File Number	03AX04001201 AM22
Licence No and Date	0311011472/16/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **heard the firm's representative** Shri Harsh Parimal Thakkar, Operations Manager in the PH. The representatives have explained the manufacturing process in detail and requested for higher wastage as per actual. After due deliberation, the Committee decided to call for the actual production and consumption data to examine the case further.

Case stands deferred.

Case No.	106 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006482AM23
RA File Number	07AX04000340 AM22
Licence No and Date	0711003230/16/02/2022

Norms Committee Decision:

Signature Not Verified

Digitally Signed.
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Date: 01-Feb-2024 18:33:30
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Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 01-Feb-2024.

Case deferred for the comments of TE.

Case No.	107 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005008AM24
RA File Number	03AX04001481 AM22
Licence No and Date	0311012015/01/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00390875AM22
RA File Number	05AX04001329 AM22
Licence No and Date	0511011187/17/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00390905AM22
RA File Number	30AX04000133 AM22

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Location: DGFT(HQ)

Licence No and Date	3011001915/17/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	110 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000175AM23
RA File Number	08AX04000770 AM22
Licence No and Date	0811004620/11/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	111 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000576AM23

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Location: DGFT(HQ)

RA File Number	05AX04000299 AM23
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005468AM23
RA File Number	56AX04000013 AM23
Licence No and Date	1111000009/04/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	BGR ENERGY SYSTEMS LIMITED

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000679AM23
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	115 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000682AM23
RA File Number	07AX04000042 AM23
Licence No and Date	0711003940/09/05/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	116 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000687AM23
RA File Number	05AX04000197 AM23
Licence No and Date	0511012373/10/05/2022

Norms Committee Decision:

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Location: DGFT(HQ)

Case deferred for the comments of TE.

Case No.	117 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	118 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001112AM23
RA File Number	08AX04000331 AM23
Licence No and Date	0811005090/01/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Signature Not Verified

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Location: DGFT(HQ)

Case No.	119 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005461AM23
RA File Number	56AX04000045 AM23
Licence No and Date	5611000982/16/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005470AM23
RA File Number	56AX04000037 AM23
Licence No and Date	5611000983/16/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

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Location: DGFT(HQ)

Case No.	122 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00000689AM24
RA File Number	56AX04000041 AM23
Licence No and Date	5611000996/21/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005459AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for the comments of TE.

Case No.	125 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001714AM23
RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Licence No and Date	0411003562/29/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00000690AM24
RA File Number	56AX04000067 AM23
Licence No and Date	5611001016/30/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00000691AM24
RA File Number	56AX04000068 AM23
Licence No and Date	5611001017/30/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Dec/202324/20

Signature Not Verified

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Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001872AM23
RA File Number	56AX04000070 AM23
Licence No and Date	5611001028/06/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	136 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005428AM24
RA File Number	56AX04000044 AM23
Licence No and Date	5611001029/06/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001960AM23
RA File Number	07AX04000484 AM23
Licence No and Date	0711004609/11/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information. Case stands rejected.	

Case No.	138 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM REVIW00005471AM23
RA File Number	56AX04000088 AM23
Licence No and Date	5611001051/12/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005472AM23
RA File Number	56AX04000069 AM23
Licence No and Date	5611001054/12/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002101AM23
RA File Number	56AX04000104 AM23
Licence No and Date	5611001063/16/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Dec/202324/20

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002351AM23
RA File Number	03AX04002454 AM23
Licence No and Date	0311016712/29/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23
Licence No and Date	5611001092/30/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

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Date: 01-Feb-2024 18:33:30
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Location: DGFT(HQ)
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Case No.	144 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	PACIFIC AQUATECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002641AM23
RA File Number	24AX04000132 AM23
Licence No and Date	2411001790/12/08/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	145 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00002510AM24
RA File Number	02AX04000177 AM23
Licence No and Date	0211002862/12/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of MHI dated 05.01.2024, as under:

i. Export product: Rotary Dump Gondola Ore Cars,
ii. The firm may be allowed to import 58 items mentioned in the import list of the application as component under GN-4 on net-to-net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	146 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED

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Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002699AM23
RA File Number	56AX04000143 AM23
Licence No and Date	5611001126/22/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002700AM23
RA File Number	56AX04000144 AM23
Licence No and Date	5611001127/22/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005443AM24
RA File Number	56AX04000159 AM23
Licence No and Date	5611001144/02/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	149 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003049AM23
RA File Number	56AX04000170 AM23
Licence No and Date	5611001160/12/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003102AM23
RA File Number	03AX04003141 AM23
Licence No and Date	0311017855/14/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003103AM23
RA File Number	03AX04002985 AM23
Licence No and Date	0311017858/14/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	152 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00007565AM24
RA File Number	04AX04000533 AM23
Licence No and Date	0411003938/14/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. Detail technical note on manufacturing process including the relevant flow sheet.
ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
iii. Weight of each Export Product,
iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	153 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00003185AM23
RA File Number	56AX04000180 AM23
Licence No and Date	5611001178/17/09/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	154 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003193AM23
RA File Number	56AX04000181 AM23
Licence No and Date	5611001181/19/09/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	155 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003237AM23
RA File Number	03AX04003107 AM23
Licence No and Date	0311018024/20/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Meity dated 12.01.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

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Date: 01-Feb-2024 18:33:30
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Case No.	156 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ASM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003324AM23
RA File Number	07AX04000883 AM23
Licence No and Date	0711005310/23/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003678AM23
RA File Number	30AX04000301 AM23
Licence No and Date	3011002675/13/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information. Case stands rejected.	

Case No.	158 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005425AM24
RA File Number	56AX04000211 AM23
Licence No and Date	5611001243/20/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003900AM23
RA File Number	03AX04003766 AM23
Licence No and Date	0311018796/22/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003958AM23
RA File Number	07AX04001109 AM23
Licence No and Date	0711005570/29/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of	

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requisite information.

Case stands rejected.

Case No.	161 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003971AM23
RA File Number	03AX04003674 AM23
Licence No and Date	0311018938/31/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003999AM23
RA File Number	03AX04003894 AM23
Licence No and Date	0311018984/01/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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and Date	
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004033AM23
RA File Number	56AX04000217 AM23
Licence No and Date	5611001255/02/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004275AM23
RA File Number	33AX04000074 AM23
Licence No and Date	3311000961/10/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.07.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 18.10.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case stands rejected.

Case No.	166 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004280AM23
RA File Number	56AX04000226 AM23
Licence No and Date	5611001271/11/11/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	167 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. Details of manufacturing operations involved and the use of each of the import item in the export product.
ii. Stage-wise wastage supported by dimensional drawings.
iii. Catalogue and labeled diagram of the product along with write-up.

Case stands deferred.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
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Location: DGFT(HQ)

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Case No.	168 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004304AM23
RA File Number	10AX04000201 AM23
Licence No and Date	1011001452/11/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting. The **final notice for PH** may be issued to the applicant in the coming NC-1 meeting.

Case stands deferred.

Case No.	169 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	HIGENIC FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004386AM23
RA File Number	09AX04000635 AM23
Licence No and Date	0911003957/16/11/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	170 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	CARRIER ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00004421AM23
RA File Number	05AX04002390 AM23
Licence No and Date	0511015867/17/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	171 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004529AM23
RA File Number	04AX04000589 AM23
Licence No and Date	0411004492/22/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 09.10.2023 was issued to the firm followed by reminders dated 08.11.2023 and 08.12.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	172 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00004835AM23
RA File Number	31AX04000265 AM23
Licence No and Date	3111001862/06/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the reply of deficiency letter has been received from the applicant. The committee, therefore, decided to refer the reply to the concerned TE for examination and comments.

Case stands deferred.

Case No.	173 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004905AM23
RA File Number	05AX04002590 AM23
Licence No and Date	0511016268/09/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	174 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	KLOECKNER DESMA MACHINERY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005037AM23

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Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	08AX04001471 AM23
Licence No and Date	0811006780/16/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	175 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005417AM24
RA File Number	56AX04000310 AM23
Licence No and Date	5611001410/19/12/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	176 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005162AM23
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the

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applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	177 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005217AM23
RA File Number	05AX04002803 AM23
Licence No and Date	0511016494/22/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	178 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005224AM23
RA File Number	05AX04002815 AM23
Licence No and Date	0511016504/22/12/2022

Norms Committee Decision:

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The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	179 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005308AM23
RA File Number	07AX04001409 AM23
Licence No and Date	0711006016/26/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005313AM23
RA File Number	56AX04000315 AM23
Licence No and Date	5611001427/27/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	181 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005494AM23
RA File Number	31AX04000293 AM23
Licence No and Date	3111001929/03/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005546AM23
RA File Number	07AX04001439 AM23
Licence No and Date	0711006107/05/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005549AM23
RA File Number	08AX04001602 AM23
Licence No and Date	0811006932/05/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	184 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005718AM23
RA File Number	56AX04000338 AM23
Licence No and Date	5611001476/13/01/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	185 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005823AM23
RA File Number	05AX04003079 AM23
Licence No and Date	0511016938/19/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	186 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred

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Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005840AM23
RA File Number	31AX04000327 AM23
Licence No and Date	3111001975/20/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005858AM23
RA File Number	56AX04000352 AM23
Licence No and Date	5611001498/21/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00005929AM24
RA File Number	03AX04005217 AM23
Licence No and Date	0311020942/24/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	189 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006202AM23
RA File Number	07AX04001669 AM23
Licence No and Date	0711006396/09/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 09.08.2023 was issued to the firm followed by reminders dated 08.10.2023 & 07.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	190 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006208AM23
RA File Number	33AX04000101 AM23
Licence No and Date	3311001072/09/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that DL reply from the applicant has been received. The Committee, therefore, decided to refer the DL reply to the concerned TE for examination and comments.

Case stands deferred.

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Case No.	191 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006209AM23
RA File Number	33AX04000103 AM23
Licence No and Date	3311001073/09/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that DL reply from the applicant has been received. The Committee, therefore, decided to refer the DL reply to the concerned TE for examination and comments.

Case stands deferred.

Case No.	192 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006282AM23
RA File Number	08AX04001861 AM23
Licence No and Date	0811007296/13/02/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	193 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006295AM23
RA File Number	05AX04003235 AM23
Licence No and Date	0511017312/13/02/2023

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision: Case deferred for the comments of TE.

Case No.	194 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006446AM23
RA File Number	03AX04005684 AM23
Licence No and Date	0311021566/20/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 01.09.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information. Case stands rejected.	

Case No.	195 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006469AM23
RA File Number	56AX04000377 AM23
Licence No and Date	5611001571/20/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	196 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006471AM23
RA File Number	31AX04000348 AM23
Licence No and Date	3111002027/20/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 01.09.2023 was issued to the firm followed by reminders dated 09.10.2023 & 08.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	197 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00006911AM24
RA File Number	04AX04001013 AM23
Licence No and Date	0411004922/22/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. The request of the applicant is not clear. Please give specific request for amendment with justification.

Case stands deferred.

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Location: DGFT(HQ)

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Case No.	198 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006519AM23
RA File Number	03AX04005599 AM23
Licence No and Date	0311021631/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 01.09.2023 was issued to the firm followed by reminders dated 09.10.2023 & 08.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	199 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006520AM23
RA File Number	56AX04000398 AM23
Licence No and Date	5611001588/23/02/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	200 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006521AM23
RA File Number	56AX04000397 AM23
Licence No and Date	5611001590/23/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	201 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006529AM23
RA File Number	56AX04000399 AM23
Licence No and Date	5611001591/23/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	202 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006530AM23
RA File Number	56AX04000401 AM23
Licence No and Date	5611001592/23/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	203 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006531AM23
RA File Number	56AX04000400 AM23
Licence No and Date	5611001593/23/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	204 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	205 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	SI PRECISION
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006764AM23
RA File Number	04AX04001059 AM23
Licence No and Date	0411004997/06/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents.	

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Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	206 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006771AM23
RA File Number	05AX04003397 AM23
Licence No and Date	0511017635/06/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 05.09.2023 was issued to the firm followed by reminders dated 05.10.2023 & 04.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	207 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006786AM23
RA File Number	09AX04001093 AM23
Licence No and Date	0911004594/07/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 05.09.2023 was

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

issued to the firm followed by reminders dated 05.10.2023 & 04.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	208 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006798AM23
RA File Number	09AX04001094 AM23
Licence No and Date	0911004606/07/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 05.09.2023 was issued to the firm followed by reminders dated 05.10.2023 & 04.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	209 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006906AM23
RA File Number	03AX04005269 AM23
Licence No and Date	0311022060/10/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	210 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007012AM23
RA File Number	09AX04001108 AM23
Licence No and Date	0911004694/16/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 05.09.2023 was issued to the firm followed by reminders dated 05.10.2023 & 04.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.	

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case stands deferred.

Case No.	212 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	213 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007280AM23
RA File Number	04AX04001145 AM23
Licence No and Date	0411005174/29/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	214 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000208AM24
RA File Number	03AX04000049 AM24

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0311022819/17/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that reply of deficiency letter has been received from the applicant. The committee decided to refer the reply to the concerned TE for examination and comments.

Case stands deferred.

Case No.	215 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000332AM24
RA File Number	09AX04001178 AM23
Licence No and Date	0911004854/21/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 05.09.2023 was issued to the firm followed by reminders dated 05.10.2023 & 04.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	216 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000334AM24
RA File Number	09AX04001168 AM23
Licence No and Date	0911004856/21/04/2023

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Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision:
The Committee considered the case as per agenda and noted that a deficient letter dated 05.09.2023 was issued to the firm followed by reminders dated 05.10.2023 & 04.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days. Case stands deferred.

Case No.	217 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000573AM24
RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	218 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000628AM24
RA File Number	31AX04000023 AM24
Licence No and Date	3111002257/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

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Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
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This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 01-Feb-2024.

Case No.	219 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000774AM24
RA File Number	08AX04000030 AM24
Licence No and Date	0811008147/11/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	220 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000778AM24
RA File Number	05AX04000357 AM24
Licence No and Date	0511018785/12/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	221 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000780AM24
RA File Number	03AX04000565 AM24
Licence No and Date	0311023540/12/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of MHI dated 11.01.2024, as under:	

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Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)
This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 01-Feb-2024.

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	222 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000886AM24
RA File Number	05AX04000358 AM24
Licence No and Date	0511018853/17/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	223 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	224 / NC/1/MEET/Dec/202324/20

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Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	225 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000896AM24
RA File Number	05AX04000382 AM24
Licence No and Date	0511018868/17/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	226 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	227 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000944AM24
RA File Number	03AX04000725 AM24
Licence No and Date	0311023685/18/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 15.01.2024, as under:

i. Quantity of import items at Sl. No 1 to 3 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	228 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001016AM24
RA File Number	05AX04000275 AM24
Licence No and Date	0511018616/22/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per report of sub-committee & comments of DPIIT dated 28.08.2023, as under:

i. This is as per, taking cue from SION C-397 and as per report of the Sub-Committee.
ii. Quantity of import items at Sl. No. 1 to 6 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 1.
iii. Quantity of import items at Sl. No. 7 to 9 may be allowed as 1.10 Kgs/Kg content in the export item

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Location: DGFT(HQ)

at Sl. No. 2.

iv. Quantity of import items at Sl. No. 10 to 14 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 3.

RA concerned may take suitable consequential action accordingly.

Case No.	229 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001224AM24
RA File Number	07AX04000279 AM24
Licence No and Date	0711007709/31/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	230 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001377AM24
RA File Number	33AX04000024 AM24
Licence No and Date	3311001265/07/06/2023

Norms Committee Decision:

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	231 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM REVIW00007706AM24
RA File Number	04AX04000206 AM24
Licence No and Date	0411005536/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	232 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002493AM24
RA File Number	03AX04001288 AM24
Licence No and Date	0311024868/26/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 26.09.2023 was issued to the firm followed by reminders dated 11.10.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 01-Feb-2024.

Case stands deferred.

Case No.	233 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002897AM24
RA File Number	09AX04000273 AM24
Licence No and Date	0911005290/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	234 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002898AM24
RA File Number	09AX04000275 AM24
Licence No and Date	0911005291/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	235 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002901AM24
RA File Number	09AX04000274 AM24

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Location: DGFT(HQ)

Licence No and Date	0911005293/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	236 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	237 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003138AM24
RA File Number	07AX04000445 AM24
Licence No and Date	0711008417/30/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	238 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00003139AM24
RA File Number	07AX04000241 AM24
Licence No and Date	0711008418/30/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	239 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004183AM24
RA File Number	07AX04000450 AM24
Licence No and Date	0711008470/05/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 18.10.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information. Case stands rejected.	

Case No.	240 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	JINDAL RAIL INFRASTRUCTURE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004549AM24
RA File Number	05AX04001050 AM24
Licence No and Date	0511019948/21/07/2023
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of MHI dated 12.01.2024, as under:

i. The firm's proposal may be allowed to import of items as component as mentioned in the import list of application under GN-4 on net-to-net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	241 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004562AM24
RA File Number	34AX04000318 AM24
Licence No and Date	3411003930/21/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

I. Quantity of import items at Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause as per GN-4.
II. Quantity of import items at Sl. No. 8 to 10 may be allowed on net-to-net basis as claimed by the firm.
III. Quantity of import items at Sl. No. 11 may be allowed on net-to-net basis as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	242 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00004564AM24
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	243 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004576AM24
RA File Number	03AX04001802 AM24
Licence No and Date	0311025648/22/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Meity dated 12.01.2024, as under: **Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.** RA concerned may take suitable consequential action accordingly.	

Case No.	244 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for the comments of TE.

Case No.	245 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004653AM24
RA File Number	07AX04000517 AM24
Licence No and Date	0711008820/26/07/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	246 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004673AM24
RA File Number	05AX04001117 AM24
Licence No and Date	0511020077/27/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. % MOISTURE CONTENT IN IMPORT
2. DETAILS OF INDIGINOUS INPUT WITH QTY REQUIRED FOR EACH EXPORT PRODUCT SEPRATEALY
3. WORKING SHEET TO ARRIVE FOR THE QTY OF IMPORT REQUIRED FOR EACH EXPORT TAKING IN TO CONSIDERATION STICHOMETRIC BALANCE ON THE BASIS OF MOL. WT AND % YIELD
4. COMPLETE COA OF IMPORT ITEM FROM SUPPLIER INDICATING % CONTENT OF VARIOUS METAL AND THIR COMPOUND
5. MANUFACTIRING PROCESS IN DETAIL.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

Case stands deferred.

Case No.	247 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004675AM24
RA File Number	09AX04000395 AM24
Licence No and Date	0911005500/27/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (SKB) dated 15.01.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	TURBINE BLADES (Net content of import item shall be 10,932.00 kgs, which should be reflected in the shipping bills and invoice)	27330 NOS	BLADE MATERIAL (STAINLESS STEEL BARS) GRADE: CB-403- 60 MM QTY: 61492.5 KGS	36348.90 KGS INCLUSIVE OF 232.50% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
2	TURBINE BLADES (Net content of import item shall be 4,539.85 kgs, which should be reflected in the shipping bills and invoice)	5341 NOS	BLADE MATERIAL (STAINLESS STEEL BARS) GRADE: CB-403-85 MM. QTY: 19227.6 KGS	11483.15 KGS INCLUSIVE OF 152.94% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
3	TURBINE BLADES (Net content of import item shall be 7,712.10 kgs, which should be reflected in the shipping bills and invoice)	1881 NOS	BLADE MATERIAL (STAINLESS STEEL BARS) GRADE: B50A789A(F) -100MM RCS. QTY: 28591.2 KGS	17173.53 KGS INCLUSIVE OF 122.67% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
4	TURBINE BLADES (Net content of import item shall be 1,952.00 kgs,, which should be reflected in	640 NOS	BLADE MATERIAL (STAINLESS STEEL BARS) GRADE: B50A789A(F) -150MM RCS.	3897.60 KGS INCLUSIVE OF 99.67% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT

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	the shipping bills and invoice)		QTY: 6464 KGS	PRODUCT,	
5	TURBINE BLADES (Net content of import item shall be 6,210.40 kgs, which should be reflected in the shipping bills and invoice)	8872 NOS	BLADE MATERIAL (STAINLESS STEEL BARS) GRADE: GTD-450 -70 MM, QTY: 35931.6 KGS	22180.00 KGS INCLUSIVE OF 257.14% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.	

NOTE:

1. Wastage on the net weight of imported stainless steel in the export product.

2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	248 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	BRENTWOOD INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004688AM24
RA File Number	34AX04000337 AM24
Licence No and Date	3411003958/28/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (Tech-1) dated 13.01.2024, as under:

i. All the import items may be allowed with 5% wastage in export.

RA concerned may take suitable consequential action accordingly.

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Case No.	249 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004693AM24
RA File Number	07AX04000628 AM24
Licence No and Date	0711008837/28/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	250 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004695AM24
RA File Number	05AX04001165 AM24
Licence No and Date	0511020097/28/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	251 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	CLEAN ENERGY SYSTEMS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004742AM24
RA File Number	31AX04000124 AM24
Licence No and Date	3111002517/31/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	252 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004746AM24
RA File Number	05AX04001163 AM24
Licence No and Date	0511020139/31/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	253 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004770AM24
RA File Number	05AX04001164 AM24
Licence No and Date	0511020160/01/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	254 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004797AM24
RA File Number	34AX04000215 AM24
Licence No and Date	3411003979/02/08/2023
Norms Committee Decision:	

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The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

I. Quantity of import items at Sl. No. 1 to 12 may be allowed on net-to-net basis with accountability clause as per GN-4.
II. Quantity of import items at Sl. No. 13 to 16 may be allowed as 1.05 Kgs/Kg content in the export item.
III. Quantity of import items at Sl. No. 17 may be allowed as 1.01 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	255 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004801AM24
RA File Number	07AX04000688 AM24
Licence No and Date	0711008877/02/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	256 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004814AM24
RA File Number	31AX04000102 AM24
Licence No and Date	3111002536/03/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	257 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004892AM24
RA File Number	31AX04000103 AM24
Licence No and Date	3111002546/07/08/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	258 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004977AM24
RA File Number	08AX04000281 AM24
Licence No and Date	0811008468/10/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.09.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 18.10.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	259 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred

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Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	260 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005022AM24
RA File Number	05AX04001086 AM24
Licence No and Date	0511020385/11/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	261 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005041AM24
RA File Number	31AX04000119 AM24
Licence No and Date	3111002561/14/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	262 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005077AM24
RA File Number	24AX04000159 AM24
Licence No and Date	2411002647/16/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	263 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005078AM24
RA File Number	03AX04002172 AM24
Licence No and Date	0311026362/16/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	264 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005114AM24
RA File Number	05AX04000728 AM24
Licence No and Date	0511020168/18/08/2023
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	265 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	266 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005171AM24
RA File Number	24AX04000158 AM24
Licence No and Date	2411002663/22/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	267 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005818AM24
RA File Number	NA

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Licence No and Date	0511020615/28/08/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	268 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005666AM24
RA File Number	33AX04000059 AM24
Licence No and Date	3311001489/14/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that DL reply from the applicant has been received. The Committee, therefore, decided to refer the DL reply to the concerned TE for examination and comments.

Case stands deferred.

Case No.	269 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005679AM24
RA File Number	04AX04000494 AM24
Licence No and Date	0411006009/14/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of

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requisite information.

Case stands rejected.

Case No.	270 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005715AM24
RA File Number	04AX04000490 AM24
Licence No and Date	0411006023/15/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	271 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005762AM24
RA File Number	07AX04000882 AM24
Licence No and Date	0711009239/20/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 followed by several reminders for furnishing the requisite information/documents.

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Location: DGFT(HQ)

A final reminder was also issued on 14.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	272 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005783AM24
RA File Number	31AX04000155 AM24
Licence No and Date	3111002654/21/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. Unit of measurement is Metric Tons in application whereas in Appendix 4E and 4K it is Meters and hence clarification thereof
ii. Total quantity of export product is 2 Nos. but the import material requirement for one unit of export product (appendix 4E) and for total 2 Nos. of export product (refer application and Appendix 4K) are shown to be same and hence clarification thereof.
iii. Manufacturing process including relevant flow sheet.
iv. Technical specification and model number of export product along with its catalogue.
v. Weight of each Export Product,
vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

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Case stands deferred.

Case No.	273 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005788AM24
RA File Number	03AX04002800 AM24
Licence No and Date	0311027263/21/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficient letter dated 14.12.2023 was issued to the firm followed by reminders dated 29.12.2023 & 13.01.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	274 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005789AM24
RA File Number	33AX04000058 AM24
Licence No and Date	3311001502/21/09/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	275 / NC/1/MEET/Dec/202324/20

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Case Status	Case Deferred
Party Name	NU-WAY HEATRANSFER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005823AM24
RA File Number	09AX04000520 AM24
Licence No and Date	0911005849/22/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	276 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005826AM24
RA File Number	05AX04001835 AM24
Licence No and Date	0511021125/22/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	277 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005841AM24
RA File Number	34AX04000501 AM24
Licence No and Date	3411004160/25/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 10 may be allowed on net-to-net basis with accountability

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clause as per GN-4.

ii. Quantity of import items at Sl. No. 11 to 13 may be allowed as 1.05 Kgs/Kg content in the export item.

iii. Quantity of import items at Sl. No. 14 may be allowed as 1.01 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	278 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005842AM24
RA File Number	34AX04000502 AM24
Licence No and Date	3411004161/25/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 11 may be allowed on net-to-net basis with accountability clause as per GN-4.

ii. Quantity of import items at Sl. No. 12 may be allowed on net-to-net basis as claimed by the firm.

iii. Quantity of import items at Sl. No. 13 & 14 may be allowed as 1.05 Kgs/Kg content in the export item.

iv. Quantity of import items at Sl. No. 15 may be allowed as 1.01 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	279 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00005843AM24
RA File Number	34AX04000503 AM24
Licence No and Date	3411004162/25/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 8 may be allowed on net-to-net basis with accountability clause as per GN-4.
ii. Quantity of import items at Sl. No. 9 may be allowed as 1.05 Kgs/Kg content in the export item.
iii. Quantity of import items at Sl. No. 10 may be allowed on net-to-net basis as claimed by the firm.
iv. Quantity of import items at Sl. No. 11 & 12 may be allowed as 1.05 Kg/Kg. content in the export item.
v. Quantity of import item at Sl. No. 13 may be allowed as 1.01 Kg./Kg. content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	280 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005844AM24
RA File Number	34AX04000504 AM24
Licence No and Date	3411004163/25/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 6 may be allowed on net-to-net basis with accountability clause as per GN-4.
ii. Quantity of import items at Sl. No. 7 & 8 may be allowed as 1.05 Kgs/Kg content in the export item.
iii. Quantity of import items at Sl. No. 9 & 10 may be allowed as 1.01 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

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Case No.	281 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005865AM24
RA File Number	34AX04000469 AM24
Licence No and Date	3411004170/26/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	282 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005873AM24
RA File Number	24AX04000235 AM24
Licence No and Date	2411002779/26/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	283 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005874AM24
RA File Number	24AX04000234 AM24
Licence No and Date	2411002780/26/09/2023
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	284 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ASIAAN METALS & ALUMINIUM CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005908AM24
RA File Number	07AX04000662 AM24
Licence No and Date	0711009321/27/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	285 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005909AM24
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	286 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005951AM24
RA File Number	05AX04001775 AM24

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Licence No and Date	0511021249/29/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	287 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005987AM24
RA File Number	05AX04001938 AM24
Licence No and Date	0511021256/03/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	288 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006004AM24
RA File Number	05AX04001937 AM24
Licence No and Date	0511021294/03/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. % MOISTURE CONTENT IN IMPORT
2. DETAILS OF INDIGINOUS INPUT WITH QTY REQUIRED FOR EACH EXPORT PRODUCT SEPRATEALY
3. WORKING SHEET TO ARRIVE FOR THE QTY OF IMPORT REQUIRED FOR EACH EXPORT TAKING IN TO CONSIDERATION STICHOMETRIC BALANCE ON THE BASIS OF MOL. WT

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AND % YIELD

4. COMPLETE COA OF IMPORT ITEM FROM SUPPLIER INDICATING % CONTENT OF VARIOUS METAL AND THIR COMPOUND
5. MANUFACTIRING PROCESS IN DETAIL

Case stands deferred.

Case No.	289 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006159AM24
RA File Number	07AX04001073 AM24
Licence No and Date	0711009421/11/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.11.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	290 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	GARTECH EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006210AM24
RA File Number	31AX04000191 AM24
Licence No and Date	3111002703/12/10/2023

Norms Committee Decision:

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Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that reply of deficiency letter has been received from the applicant. The committee decided to refer the reply to the concerned TE for examination and comments.

Case stands deferred.

Case No.	291 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006303AM24
RA File Number	03AX04003284 AM24
Licence No and Date	0311027950/17/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.11.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	292 / NC/1/MEET/Dec/202324/20
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006311AM24
RA File Number	03AX04003285 AM24
Licence No and Date	0311027966/17/10/2023

Norms Committee Decision:

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The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.11.2023 followed by several reminders for furnishing the requisite information/documents. A final reminder was also issued on 27.12.2023 to the applicant. However, no information has since been received. The Committee, therefore, decided **to reject the case** on the ground of non-submission of requisite information.

Case stands rejected.

Case No.	293 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006777AM24
RA File Number	34AX04000619 AM24
Licence No and Date	3411004335/09/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	294 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006778AM24
RA File Number	34AX04000620 AM24
Licence No and Date	3411004336/09/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	295 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006842AM24
RA File Number	04AX04000664 AM24
Licence No and Date	0411006404/15/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	296 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006880AM24
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	297 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SWASTIK SYNERGY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006973AM24
RA File Number	03AX04003314 AM24
Licence No and Date	0311028843/22/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	298 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006980AM24
RA File Number	09AX04000770 AM24
Licence No and Date	0911006274/22/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. Generic name of the Turbine Parts
ii. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation.
iii. Detailed technical coloured drawings with the dimensions of the export product.
iv. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.
v. Mill test certificates of the imported materials.

Case stands deferred.

Case No.	299 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007481AM24
RA File Number	07AX04001496 AM24
Licence No and Date	0711010008/20/12/2023

Norms Committee Decision:

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Case deferred for the comments of TE.

Case No.	300 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007490AM24
RA File Number	31AX04000255 AM24
Licence No and Date	3111002918/20/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	301 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007491AM24
RA File Number	31AX04000256 AM24
Licence No and Date	3111002919/20/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	302 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007505AM24
RA File Number	02AX04000530 AM24

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Location: DGFT(HQ)

Licence No and Date	0211005617/20/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

(i) WHAT IS THE PERCENTAGE OF COPPER IN THE IMPORTED COPPER CAKE AND ALSO COPPER CONTENT IN THE EXPORT PRODUCT?

(ii) SUBMIT A COLOURED DRAWING OF THE EXPORT PRODUCT ALONG WITH THE WEIGHT OF THE FINISHED EXPORT PRODUCT.

(iii) HOW MANY NUMBERS OF EXPORT ITEMS WILL BE EXPORTED WITHIN THE TOTAL QUANTITY OF EXPORT?

(iv) IS THERE ANY OTHER ITEM(S)/MATERIAL USED IN THE ASSEMBLY OF COPPER TUYERE AND COPPER TUYERE COOLER? IF YES, SUBMIT DETAILS OF THE ITEMS, AND THE WEIGHT THEREOF.

Case stands deferred.

Case No.	303 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	304 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007522AM24

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Location: DGFT(HQ)

RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	305 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007553AM24
RA File Number	05AX04003015 AM24
Licence No and Date	0511022867/22/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	306 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007562AM24
RA File Number	02AX04000557 AM24
Licence No and Date	0211005634/22/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	307 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007576AM24
RA File Number	34AX04000719 AM24
Licence No and Date	3411004468/26/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of Consultant (Tech-1) dated 13.01.2024, as under:

Export Item FRP ROTAR BLADE LM 71.0 PILPS 21.0 NOS

(Net weight per Blade) 21,164.0 Kg +/- 3 %

Import items:

SL. NO	**SL.NO OF ADV.AUTH.**	**Quantity may be allowed**
1	1 To 5,10,12,46,47,88,89,91-94	Components, allowed as per G.N.4
2.	11,20,21,27-30,32,48,50-52,76,97	Consumables Qty as applied for Value altogether restricted to 3.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	308 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007588AM24
RA File Number	03AX04004065 AM24
Licence No and Date	0311029662/27/12/2023

Norms Committee Decision:

Case deferred for the comments of TE.

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Case No.	309 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007597AM24
RA File Number	05AX04003059 AM24
Licence No and Date	0511022928/27/12/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	310 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007617AM24
RA File Number	03AX04004433 AM24
Licence No and Date	0311029750/29/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 15.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 11 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	311 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007619AM24
RA File Number	03AX04004429 AM24
Licence No and Date	0311029751/29/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 15.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 10 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	312 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007631AM24
RA File Number	03AX04004430 AM24
Licence No and Date	0311029764/29/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 15.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 16 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	313 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 01-Feb-2024.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 01-Feb-2024 18:33:30
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007632AM24
RA File Number	03AX04004431 AM24
Licence No and Date	0311029765/29/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 15.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 4 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	314 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007658AM24
RA File Number	08AX04001773 AM24
Licence No and Date	0811010389/01/01/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	315 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007673AM24
RA File Number	07AX04001562 AM24
Licence No and Date	0711010095/02/01/2024

Norms Committee Decision:

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The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. SUBMIT DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIEMENSIONS.
ii. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION.
iii. WHAT IS THE SIZE OF THE SHEET INITIALLY USED FOR MAKING CONES? HOW MANY NUMBERS OF PERFORATION IN ONE SHEET? WHAT IS THE WEIGHT AFTER PERFORATION?
iv. IS THERE ANY OTHER MATERIAL TO BE USED FOR MAKING PERFORATED CONES? IF YES, SUBMIT DETAILS AND REVISE APPENDIX 4E ACCORDINGLY.
v. APPLICATION OF EXPORT PRODUCT.

Case stands deferred.

Case No.	316 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007685AM24
RA File Number	34AX04000731 AM24
Licence No and Date	3411004481/02/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 4 may be allowed on net-to-net basis with accountability clause as per GN-4.
ii. Quantity of import items at Sl. No. 5 to 8 may be allowed as 1.05 Kgs/Kg content in the export item.
iii. Quantity of import items at Sl. No. 9 may be allowed as 1.01 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	317 / NC/1/MEET/Dec/202324/20
Case Status	Case Approved

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Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007686AM24
RA File Number	34AX04000732 AM24
Licence No and Date	3411004482/02/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per comments of DPIIT dated 12.01.2024, as under:

i. Quantity of import items at Sl. No. 1 to 12 may be allowed on net-to-net basis with accountability clause as per GN-4.
ii. Quantity of import items at Sl. No. 13 to 16 may be allowed as 1.05 Kgs/Kg content in the export item.
iii. Quantity of import items at Sl. No. 17 may be allowed as 1.01 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	318 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	HYDROBENZ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007688AM24
RA File Number	24AX04000390 AM24
Licence No and Date	2411003126/02/01/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	319 / NC/1/MEET/Dec/202324/20
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 20 and 15/01/2024

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and Date	
HQ File Number	HQRNORM APPLY 00007689AM24
RA File Number	07AX04001556 AM24
Licence No and Date	0711010099/02/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

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